

Since the setting up of the Special Approvals Committee (NRI) in November, 1983, 1101 Approvals have been granted under the NRI Scheme.

Shelter to Pavement Dwellers

*198. SHRI PAWAN KUMAR BANSAL:
Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether there is any scheme in operation for providing shelter to pavement dwellers in major cities.

(b) if so, the details thereof; and

(c) the allocations made therefor to the Union Territory of Chandigarh during each of the last three years?

THE MINISTER OF URBAN DEVELOPMENT (SHRIMATI SHEILA KAUL): (a) and (b). A Central sector scheme is in operation for the construction of night shelter and sanitation facilities for pavement dwellers in all major urban centres where there is concentration of footpath dwellers. Under this scheme, financial assistance is given to various local bodies through HUDCO in the form of loan and subsidy for provision of night shelters and sanitation facilities.

(c) No State/UT wise allocation of funds is made for implementation of this scheme. In so far Chandigarh is concerned, only one scheme had been received by HUDCO and this was sanctioned during 1990-91. The scheme involves a project cost of Rs. 16.42 lakhs for construction of night shelter to benefit 200 footpath dwellers; and the UT Administration has only requested for central subsidy. The subsidy will be released after necessary documentation is completed by the U.T. Administration.

Sick Sugar Mills

*200. SHRI MORESHWAR SAVE:
SHRI JANARDAN MISRA:

Will the Minister of FOOD be pleased to state:

(a) the total number of sick sugar mills in the country, State-wise;

(b) the reasons for increase in the number of sick sugar mills in the country;

(c) the names and number of sick sugar mills which have been revived or taken over by the Government during the last three years, State-wise; and

(d) the steps taken or proposed to be taken by the Government for the revival of the remaining sugar mills?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD (SHRI TARUN GOGOI): (a) Under the provisions of the Sick Industrial Companies (Special Provisions) Act, 1985, companies which become sick have to be referred to the Board for Industrial and Financial Reconstruction (BIFR). BIFR has reported that since 1987, 12 references have been received in which appropriate action is being taken under the provisions of the aforesaid Act. List of such factories is given in the Statement.

Information regarding sick sugar factories in the cooperative and Public Sectors is not maintained.

(b) (c) and (d). Sickness in the sugar industry can be due to such factors as un-economic capacity, inadequate cane availability, poor condition of plant and machinery, inefficient management, low recovery percentage of sugar from sugarcane, etc.

During the last three years, no sugar

factory has been taken over by the Central Government. However, out of the 12 mills whose references are pending before the BIFR, loans from the Sugar Development Fund have been sanctioned to 3 mills for rehabilitation/modernisation and to 4 mills for cane development schemes. 3 loan applications are under consideration. It is not possible to assess at this stage whether these mills would be revived.

STATEMENT

The names of Sugar Factories whose references have been received by BIFR in which appropriate action is being taken (references found not maintainable are not included in this List)

Sl. No. Name of sugar factory

ANDHRA PRADESH

1. Challapalli Sugar Ltd.
2. Kirlampudi Sugar Mills Ltd.

BIHAR

3. Champaran Sugar Works Ltd.

KARNATAKA

4. Davnagare Sugar Company Ltd.
5. Salarjung Sugar Mills Ltd.
6. Gangavati Sugars Ltd.

RAJASTHAN

7. Mewar Sugar Mills Ltd.

MAHARASHTRA

8. Godavari Sugar Mills Ltd.

Sl. No. Name of sugar factory

PUNJAB

9. Bhagwanpur Sugar Mills Ltd.

MADHYA PRADESH

10. Jiwaji Rao Sugar Co. Ltd.

WEST BENGAL

11. Ramnuggor Cane & Sugar Co. Ltd.

UTTAR PRADESH

12. Lakshmiiji Sugar Mills Ltd.
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Land Records

*201. SHRI SRIBALLAV PANIGRAHI:
Will the PRIME MINISTER be pleased to state:

(a) the steps proposed to be taken to make the land records more meaningful and relevant;

(b) whether the Government propose to convene any meeting of State Ministers of Revenue in this regard;

(c) if so, the details thereof;

(d) whether the Government propose to enact a statute to make it compulsory for the Registrar to the sales deed of land only in cases where the status passes to the buyer in full; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI G. VENKAT SWAMY): (a) The Seventh Five Year Plan (1985-90) had laid an emphasis on the following:-

1. Conducting of surveys and settle-